

mahavdूरभाष/Tel: 044 25221949
फैक्स/Fax:



(आई.एस. 15700:2005 प्रमाणित)
(IS 15700:2005 Certified)

भारत सरकार
GOVERNMENT OF INDIA
वित्त मंत्रालय, राजस्व विभाग
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE
आयुक्त सीमा शुल्क का कार्यालय, (चेन्नै- VIII)
OFFICE OF THE COMMISSIONER OF CUSTOMS, (CHENNAI-VIII)
सीमा शुल्क भवन, नं. 60 राजाजी सालै, चेन्नै-600 001
CUSTOM HOUSE, NO.60, RAJAJI SALAI, CHENNAI-600 001
EMAIL: aeocuschennai@gmail.com

F.No.S.Misc1143/2021-AEO

Dated: 29.06.2021

To:

The Director General, Narcotics Control Bureau
Ministry of Home Affairs, West Block, No. 1, Wing No. 5
R.K. Puram, New Delhi – 110066

The Director General,
Directorate of Revenue Intelligence,
'D' Block, I.P. Bhawan, I.P. Estate,
New Delhi – 110002.

The Director General,
Directorate General of Central Excise Intelligence,
West Block VIII, Wing No. VI, 2nd Floor,
R.K. Puram, New Delhi – 1100 66

The Commissioner,
Directorate of Legal Affairs
4th Floor, Rajendra Bhawan,
210, Deendayal Upadhyay Marg,
New Delhi – 110002

The Additional Director General,
Directorate General of Systems
Risk Management Division,
13, Sir Vithaldas Thackersey Marg,
Opp. Patkar Hal, New Marine Lines,
Mumbai – 400 020.

All Chief Commissioners/Principal Commissioners/Commissioners,
Customs, Customs (Prev), Central Excise, Central Excise (Audit),
Service Tax, Service Tax (Audit) and LTUs..

Sir / Madam,

Sub: - Legal verification of AEO applicant under AEO program regarding.

Please refer to the letter F.No. 450/179/2009-Cus IV(Pt) dated 02.01.2017 issued by the Director Customs and the letter F.No. 1380/65/2016 dated 11.01.2017 on the above subject matter (already available on the CBIC website under Departmental Officers Tab).

Sl. No.	Name of the applicant	AEO Status	FIRM TYPE / CIN No.	PAN No.
1.	INS RAJALI, Indian Naval Air Station	T2	Defence Organisation	AAAGT0861R

The following Customs Importer/Exporter has applied for AEO – T2 status:-

Location Details:

1.

Naval Air Station, Camp Post, Arakkonam – 631 001, Tamil Nadu.

It is requested that details as mentioned below against these entities may be sent to **this office** through this office e-mail id, **aeocuschennai@gmail.com** at the earliest please.

- i. Show cause notice issued to them during last three financial years involving fraud, forgery, outright smuggling, and clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.
- ii. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.
- iii. Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under Customs Act, 1962 (other than those mentioned in point i and ii above) during the last three financial years. The ratio of such disputed duty demanded or duty drawback demanded or sought to be denied may be provided.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/ Govt., details may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016. In case no comments are received within 21 days, it will be presumed that you have no objection in granting 'AEO' status to the above applicants.

Yours faithfully,


Asst. Commissioner of Customs (AEO Cell)
Chennai VIII Commissionerate